

(23)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI**

MA 634/2004  
MA 635/2004  
O.A. NO.315/2004

New Delhi, this the 06<sup>th</sup> day of December, 2006

**HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

1. Manindra
2. Beena M.I.
3. Sujamol K.S.
4. Blessy E.T.
5. Suma Mol Varghese
6. Sunita Kumari
7. Rekha Dayani
8. Bincy Jacob
9. Bincy George
10. Sini Mol Mathew
11. Kabita Upreti
12. Sini Mol E.K.
13. Swastika Bhakat
14. Yasmeen
15. Anila M. Abraham
16. Nisha Jacob
17. Shiny Kurian
18. Jincy Cherian
19. Suma Nair
20. Giji Paul
21. Joicy Thomas
22. Nisha Joseph
23. Indu Mol K.M.
24. Princy Philip
25. Nishi Joseph
26. Bincy Kuriakose
27. Deepti Philip
28. Sheena Mathew
29. Manju Sebastian
30. Suma Sebastian
31. Anju
32. Neerupma
33. Saly Gravasis
34. Reena Thomas
35. Dency Mathew
36. Jisha Joseph
37. Maya G.
38. Kavita Tyagi
39. Bincy
40. Lovely P.B.

(24)

41. Sunita Joel .....Applicants  
 (By Advocate: Shri Jagdey Singh)

Versus

1. Govt. of NCT of Delhi  
 through Secretary (Health)  
 I.P. Estate,  
 Delhi Secretariat, Delhi
2. Director of Health Services,  
 Govt of NCT of Delhi  
 F-17, Karkardooma, Delhi
3. Medical Superintendent,  
 Baba Saheb Ambedkar Hospital,  
 Rohini, Sector 6  
 Delhi - 110 085

(By Advocate: Shri Ajesh Luthra)

.....Respondents

**O R D E R (Oral)**

41 applicants vide OA No. 315/2004 seek direction to respondents to regularize them after giving due weightage of their past services. Respondents contested the prayer made.

2. MA 634/2004 was filed seeking disposal of present OA based on order passed in OA No. 2803/2002, ***Kanchedmal & Ors. vs. Govt. NCT of Delhi & Ors.*** MA No.635/2004 was filed seeking direction to release salaries for the month of November, 2003 till date i.e. 19<sup>th</sup> March, 2004 when it had been verified.

3. Shri Jagdev Singh, learned counsel appearing for applicants seeks withdrawal of OA as well as MAs, which request is not opposed by Respondents. Accordingly OA as well as MAs are dismissed as withdrawn. At this stage, learned counsel for applicant seeks

permission to file the proceedings afresh, if need be, at appropriate stage. If applicants have any fresh cause of action, it goes without saying that they would be entitled to take appropriate proceedings. Ordered accordingly.

(Mukesh Kumar Gupta)  
Member (J)

/PKR/